

ments, the same is being utilized for the manufacture of general type of wagons which are required in large numbers.

(b) and (c). Difficulties are sometimes experienced with exceptional sizes, but arrangements are made to surmount these.

Shri S. C. Samanta: With reference to the reply to part (a) of the question, may I know whether Government is going to import special type of wagons during the second Five Year Plan to meet the demands?

The Minister of Railways and Transport (Shri Lal Bahadur Shastri): Yes, Sir; we will have to import some special type of wagons during the second Five Year Plan period. But, we are developing capacity for manufacturing all kinds of wagons in this country and I hope within the period of the second Plan or earlier than that, it will be possible to meet all our requirements from this country. We have planned to raise our production targets from 14,000 to 30,000 to 35,000 wagons.

Shri Chattopadhyaya: May I know if it is a fact that some orders for the manufacture of wagons have been placed with Messrs. Burns, Bird and Braithwaite of Calcutta and if so, the number so placed?

Shri Lal Bahadur Shastri: I shall require notice of that.

Shri Chattopadhyaya: May I know whether some orders have been placed for the construction of wagons at Alwynn Metal Works, Hyderabad (Deccan)?

Shri Lal Bahadur Shastri: Orders were or are placed, on various times but I cannot give the exact number of wagons etc. in all cases. I want notice.

Shri K. P. Tripathi: May I know whether any estimates have been made or not as to how many wagons will be required for carrying petrol from the refineries and if so, how many wagons will be required and whether orders will be placed for them?

Shri Shahnawaz Khan: Orders have been placed in the year 1956-57 for wagons for petrol and vegetable oil as follows: Messrs. Braithwaites, Calcutta—250 wagons; Messrs. Jessops—300 wagons and Taxma Co., Calcutta—196 wagons.

Shri T. B. Vittal Rao: The hon. Parliamentary Secretary has given the numbers; just now the hon. Minister wanted notice for it.

Mr. Speaker: The hon. Minister who answered first was not in possession of it.

Shri Lal Bahadur Shastri: The whole matter is still under consideration. The Railway Board have been asked to prepare an estimate and they are drawing up their plan.

Shri T. B. Vittal Rao: May I know if it is a fact that the Government propose to set up two wagon assembling plants, one at Bareilly and the other at Allahabad?

Shri Lal Bahadur Shastri: There is no such proposal.

Railway Accident

*2110. **Shri N. B. Chowdhury:** Will the Minister of Railways be pleased to state:

(a) whether Engine No. 7375 W.P. (Canadian) was an overaged one as per the terms of the Supplying Agency at the time of accident on 26th July, 1956;

(b) whether the said Engine was last 'washed out' on 21st July, 1956 and was overdue 'Running shed' overhauling;

(c) whether the said Engine had a continuous run at a stretch for about 10000 miles without due shed services instead of a run of 800 miles as per schedule; and

(d) whether any steps have been taken to pay compensation to the Engine Crew?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) No.

(b) The said engine Boiler was last washed out on 20th July, 1956 and was not overdue shed overhauling.

(c) No.

(d) The question of compensation is under investigation.

Shri N. B. Chowdhury: May I know whether it is a fact that W.P. type of Canadian engines are meeting with disasters very often while on run, because of the defective machinery?

The Minister of Railways and Transport (Shri Lal Bahadur Shastri): That is not so.

Shri N. B. Chowdhury: May I know whether in view of the sacrifice made by the engine driver, Government are thinking of giving any special reward to the person?

Shri Shahnawaz Khan: It is true that the driver of this train which met with this accident displayed a very outstanding gallantry and in spite of being very badly burnt, he brought the train safely into the station and saved the lives of approximately 300 passengers who had boarded that train. He is entitled to approximately Rs. 4000 to Rs. 4500 as compensation. In addition to that, the General Manager is authorised to give a reward of approxi-

mately Rs. 3000, i. e. about 24 months' salary. The matter is being considered and I am sure his services will be duly recognised.

Shri N. B. Chowdhury: May I know whether the compensation will be paid to the families of the fireman who lost his life and also another fireman who was very seriously injured ?

Shri Lal Bahadur Shastri: We will consider those cases also.

Shri Barrow: The Parliamentary Secretary said, the General Manager is authorised to give a reward of Rs. 3,000. Has the Ministry or the Minister given any directions that this case should be given special consideration because of the gallantry shown by the driver ?

Shri Shah Nawaz Khan: The Railway Ministry in fact feel very proud of the performance of that driver. His services will be duly recognised.

Editor, 'Kamgar'

*2111. { **Shri Ramananda Das:**
Shri B. S. Murthy:

Will the Minister of Labour be pleased to refer to the reply given to Starred Question No. 813 on 7th August, 1956 regarding the post of Editor 'Kamgar' and state:

(a) whether Government have decided upon the U.P.S.C.'s recommendation; and

(b) if so, the nature of the decision ?

The Deputy Minister of Labour (Shri Abid Ali): (a). and (b). With a view to securing the services of an Editor with suitable experience, Government have since revised the scale of pay of the post of Editor, 'Kamgar', from Rs. 350-620 to Rs. 530-710 and requested the Union Public Service Commission to make a fresh recruitment for the up-graded post.

Shri Ramananda Das: May I know whether this post was reserved for a Scheduled Caste candidate? If so, what were his qualifications and the qualifications of the person now working ?

Shri Abid Ali: The post was reserved for a Scheduled Caste candidate and one person, who was a Scheduled Caste Candidate, was included in the list of those who were called for interview. But the Union Public Service Commission did not consider that person suitable for this post. As for the qualifications, it is not possible for me to give them, because the papers are with the U.P.S.C.

Shri Ramananda Das: May I know the qualification of the Scheduled Caste candidate and that of the candidate now working and the date from which the present man is working as Editor of Kamgar.

Shri Abid Ali: That is what I have submitted, namely, the qualifications papers are with the Public Service Commission.

Unauthorised, Constructions, Delhi

*2111-A. **Pandit Thakur Das Bhargava:** Will the Minister of Health be pleased to state :

(a) whether it is a fact that a Sub-Committee has been constituted by the Ministry of Health to examine in detail each case of unauthorised construction in Delhi of displaced persons with a view to regularise the construction, and sell the land to its occupant on "no-profit no-loss" basis;

(b) the terms of reference, constitution and composition of the said Sub-Committee;

(c) whether any and if so, what time-limit has been fixed for the Committee to examine all the cases of unauthorised constructions; and

(d) whether it is a fact that the powers of the said Committee are merely advisory and if so, in whom does the power to take final decision on the recommendations of the said Sub-Committee vest ?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) An *ad hoc* Committee was constituted in May 1955 as a result of discussions between the Ministries of Health, Works, Housing & Supply, Finance, Rehabilitation and Delhi State Government, in regard to action outstanding on matters which should be taken to fulfil the assurances given by the Minister for Works, Power and Supply in Parliament on 29th September 1951. The *ad hoc* Committee was to examine the cases of unauthorised constructions with a view to regularising them.

(b) No terms of reference were formed for the *ad hoc* Committee, nor were specific official orders issued, as the said Committee itself was an informal one. The Committee consisted of the representatives of the—

Ministry of Health.

Ministry of Works, Housing & Supply
Superintending Engineer, Delhi State Circle.

Ministry of Rehabilitation.
Chairman, Delhi Improvement Trust.
Secretary, Department of Relief and Rehabilitation, Delhi State.

(c) No time limit was fixed.

(d) There is no question of the Committee having any powers. It was appointed to examine various cases and make recommendations which would again be considered by the various Ministries. Official decisions will have to be taken by the authorities concerned.